

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 100/1803/2015

This the 7th day of September, 2016

**Hon'ble Mr. Justice M.S.Sullar, Member (J)
Hon'ble K.N. Shrivastava, Member (A)**

Sh. Binod Kumar, aged about 32 years,
S/o Sh. Badri Prasad,
Loco Pilot Firozpur Division,
Railway Firozpur

Presently Residing at
C/o Sanjay Kumar Sinha
R/o 5-B near PVR Saket
New Delhi-110017.

... Applicant

(By Advocate : Shri P.K.Ghosh)

Versus

1. Union of India through
The Secretary,
Railway Board, New Delhi
2. General Manager
Northern Railway,
Baroda House, New Delhi
3. Additional Divisional
Railway Manager,
Northern Railway,
Firozpur.
4. Sr.Divisional Personnel Officer,
Northern Railway
Firozpur. Respondents.

(By Advocate: Shri R.N. Singh)

ORDER(ORAL)**By Hon'ble Mr.Justice M.S. Sullar, M(J):**

At the very outset, learned counsel for the applicant intends to withdraw this Original Application (OA) to enable him (applicant) to file fresh OA, on the same cause of action and also to challenge the subsequent order/instructions dated 05.09.2000, after removing the defects, in accordance with law.

2. Therefore, the OA is dismissed as withdrawn, with the aforesaid liberty, as prayed for.

(K.N.Shrivastava)
Member (A)

(Justice M.S.Sullar)
Member (J)

Dated:7th September,2016

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